

(b) if so, the details and terms and conditions thereof; and

(c) the time by which this agreement is likely to be effected?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Yes, Sir. An Implementing Agreement in the field of Health and Medicine under the Agreement between the Government of Federative Republic of Brazil and the Government of the Republic of India on Co-operation in the fields of Science and Technology was signed in Brazil on 5th May, 1998 during the recently concluded State visit of the Hon'ble President of India to that country.

(b) The Implementing Agreement based on the Standard terms and conditions, envisages co-operation between India and Brazil in the following fields:

- (i) Biotechnology on Health and Pharmaceutical products
- (ii) Epidemiology
- (iii) Sanitary Surveillance
- (iv) Management of Public Health Systems
- (v) Traditional Medicine
- (vi) Pharmacology and Pharmaceuticals
- (vii) Infectious Diseases and Parasitology
- (viii) Maternal and child health care and family planning
- (ix) Occupational Health
- (x) Tropical Medicine
- (xi) Any other area as may be agreed between the parties.

The Agreement of Co-operation is envisaged to be implemented in the following forms:

- (A) Exchange of information and transfer of technology in similar areas.
- (B) Conducting mutual scientific co-operation programmes including workshops, and exchange of delegations with pharmaceutical health and medical background.
- (C) Publication of scientific and technological information resulting from the activities of the agreement by common consent and through formal authorisation.
- (D) Any other programme or activity as may be agreed between the parties.

(c) This Implementing Agreement came into effect from the date of its signature i.e. 5th May, 1998.

[English]

Joint Patrolling on Indo-Bangladesh Border

2029. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have a proposal to undertake joint patrolling on the Indo-Bangladesh Border;

(b) if so, whether the Bangladesh Government has made any suggestion to the Government of India in the matter;

(c) is so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No proposal for undertaking joint patrolling on Indo-Bangladesh border has been taken up with Bangladesh.

(b) No, Sir.

(c) and (d) Does not arise.

[Translation]

Ban on One-Digit Lotteries

2030. SHRI HARI KEWAL PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have imposed ban on one-digit lotteries by issuing an ordinance;

(b) if so, the number of persons rendered jobless on this account;

(c) whether the Government propose to impose ban on all types of lotteries;

(d) if so, the time by which the ban is likely to be imposed; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (e) The prevalence of single digit and instant lotteries and the temptation offered by them had proved to be the undoing of many families, especially those belonging to low income groups. It was felt that a Central legislation to regulate the conduct of lotteries was necessary to protect the interests of the gullible poor. Considering the exigencies of the matter and as Parliament was not in session, the Lotteries (Regulation) Ordinance, 1997 was promulgated on 1.10.1997. In order to give continued effect to the provisions of the said Ordinance, the Lotteries (Regulation) Second Ordinance, 1997 was promulgated on